क्षेत्रीय कार्यालय–उ0प्र0 प्रदूशण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail:roghaziabad@uppcb.in

संदर्भ संख्या : 429 /NGT-214/OA-220/2024 दिनांक 31/05/2024

To,

The Registrar,
The National Green Tribunal,
Principal Bench,
New Delhi
E-mail- judicial-ngt@gov.in & ngt.filling@gmail.com

Sub: Action Taken Report on behalf of UPPCB, in compliance of Hon'ble NGT order passed on 05.03.2024 in the matter of Ms. Somya Singh (Minor) VS Commissioner of Police, Ghaziabad, UP & Ors. in OA No. 220/2024.

Respected Sir,

With reference to the above-mentioned subject in compliance of Hon'ble National Green Tribunal, order dated 05.03.2024 Ms. Somya Singh (Minor) vs Commissioner of Police, Ghaziabad, UP & Ors. in OA No-220/2024, action taken report is hereby submitted for kind perusal and necessary action please.

Enclosure: As above.

Yours Sincerely

(Vikas Mishra)
Regional Officer

Copy to:

1. Member Secretary, U.P. Pollution Control Board, Lucknow for information.
2. Chief Environmental Officer, Circle-1, U.P. Pollution Control Board, Lucknow for information.
3. Shri Pradeep Misra, Advocate, Hon'ble Supreme Court/NGT, New Delhi for perusal and necessary action please.
4. Law Officer-I, U.P. Pollution Control Board, Lucknow for information.

Regional Officer

BEFORE THE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

OA No 220/2024

Ms. Somya Singh (Minor) **APPLICANT**

Versus

Commissioner of Police, Ghaziabad, UP & Ors. **RESPONDENTS**

Status report in compliance to the order dated 05.03.2024 passed by Hon'ble Tribunal.

1. That, the matter was taken up by this Hon'ble Tribunal on the basis of an application alleging that an unauthorized, illegal and perpetual noise pollution/nuisance is caused due to the high wattage sound amplifiers played in the marriage lawns/banquet namely Golden View Resort and Mount Green Farm/Resort situated just opposite to the colony. It has also being alleging that loud music played, crosses the permissible noise limit and disrupts the local residence.
2. That, in view of above the averment Hon'ble Tribunal vide order dated 05.03.2024 had directed following:-

   ".....3. The issue needs to be duly looked into by the Member Secretary, Uttar Pradesh Pollution Control Board (UPPCB) by carrying out the spot inspection, ascertaining the level of noise pollution caused by the project proponent and also taking the appropriate remedial action.

   4. Hence, we disposed of the OA directing the Member Secretary, UPPCB to take appropriate action to remediate the situation expeditiously and file action taken report before the Registrar General of the Tribunal within three months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. If

found necessary, the matter will be listed for consideration before the Tribunal....."

3. That, in compliance to the above mentioned order dated 05.03.2024 UPPCB, Ghaziabad has issued a letter to M/s Golden View Resort and M/s. Mount Green Farm/Resort opposite MCC Signature Homes, Raj Nagar Extension, Ghaziabad on 10.05.2024 to provide information regarding bookings at Marriage lawns/banquet halls, so that noise monitoring may be carried out. Copy of the said letter is attached herewith as **Annexure-I.**
4. That, in reply to the above, a letter dated 21.05.2024 were received in this office vide email on dated 21.05.2024, stating that no bookings have made till one month. The copy of the said letter is attached as **Annexure-II.**
5. That, the inspection of marriage halls was carried on dated 16.05.2024 in presence of Shri Arun Tyagi, Manager as representative of M/s. Mount Green Farm/Resort and Shri Umesh Tyagi, Manager, as representative of M/s Golden View Resort. During visit it was observed that the marriage lawns/banquets hall in the name of M/s. Mount Green Farm/Resort and M/s Golden View Resort located at Village Sihani Khurd, Raj Nagar Extension, Ghaziabad are situated opposite MCC Signature Homes, Raj Nagar Extension, Ghaziabad just across the NH-58 bypass at a distance of 25 meter approximately.
6. Topographical view of site in question is as below:-

7. That, it is a prime location of Raj Nagar Extension with connectivity to the main NH-58 road and some prominent area of Ghaziabad. However, this is NH-58 bypass road which connects with main NH-58 Delhi-Meerut Road.
8. That, M/s Mount Green Farm/Resort is having 03 numbers of DG sets of capacity 62.5 KVA, 125 KVA & 125 KVA respectively with acoustic enclosure but inadequate stack height and other marriage hall M/s Golden View Resort is having 03 numbers of DG sets of capacity 62.5 KVA, 125 KVA & 125 KVA respectively with acoustic enclosure.
9. That, due to non-event season no events/functions was being carried out by the marriage halls as was found during the visit, hence in these circumstances, ambient noise monitoring could not be carried out.

Observations and Suggestions:

1- Ambient noise monitoring could not be carried out as there was no event/functions at marriage halls at the time of inspection.

2- It is pertinent to mention here that whenever any event/activities will take place in the banquets halls and whenever DJ's system shall be used in open lawn it is natural that the ambient noise shall deteriorate. It is advisable that during the events and activities, DJ's and noise enhancing equipment's should be kept within the closed halls/Rooms equipped with double glazed doors and not in open area/lawn. A letter has been sent to Deputy Commissioner of Police, Ghaziabad for effective implementation of Noise Pollution (Regulation and Control) Rules, 2000. Copy of said letter is annexed as **Annexure-III.**

3- That, Deputy Commissioner of Police, Ghaziabad may be asked to take steps for smooth traffic flow in the area and also to ensure compliance of restrictions on the use of loudspeaker/public addresses system and sound producing instruments during events.

4- That, it is also pertinent to mention here that under the Noise Pollution (Regulation and Control) Rules, 2000 in para-5, the provisions for **"A loudspeaker or a public addresses system shall not be used except after obtaining written permission from the authority"** has been made. Hence it is responsibility of owner has to obtain necessary permission from designated authority as per provision of Noise Pollution (Regulation and Control) Rules, 2000.

(D.D. Verma)	(Anshul Sharma)	(Vipul Kumar)
L.A.	A.E.E.	A.E.E.

Annexure-1

क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail:roghaziabad@uppcb.in

संदर्भ संख्या :245/ROGZ/OANo.220/2024/2024 दिनांक 10/05/2024.

सेवा में, पंजीकृत

1. M/s Golden View Resorts,
   Village Sihani Khurd Opp. MCC singature Homes,
   Raj Nagar Extension Road, Ghaziabad.

2. M/s Mount Green Farm/Resorts,
   Village Sihani Khurd Opp. MCC singature Homes,
   Raj Nagar Extension Road, Ghaziabad.

विषयः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या 220/2024 के सम्बन्ध मे।

महोदय,

उपरोक्त विषयक मा0 राष्ट्रीय अधिकरण, नई दिल्ली में योजित विचाराधीन ओ0ए0 संख्या 220/2024 में माननीय अधिकरण द्वारा दिनांक 05.03.2024 को निम्न आदेश पारित किये गये हैः–

"……The issue needs to be duly looked into by the Member Secretary, Uttar Pradesh Pollution Control Board (UPPCB) by carrying out the spot inspection, ascertaining the level of noise pollution caused by the project proponent and also taking the appropriate remedial action……"

अतः उपरोक्त आदेश के अनुपालन में आपको निर्देशित किया जाता है कि वर्तमान से 01 माह की समयावधि में आपके आपके रिर्जोट/फार्म हाउस में आयोजित होने वाले समस्त समारोहों की दिनांक एवं कार्यक्रम के समय एवं प्रकार की सूचना इस कार्यालय को ई–मेल roghaziabad@uppcb.in पर प्रेषित करना सुनिश्चित करें, जिससे कि मा0 अधिकरण के आदेश के अनुपालन में अनुश्रवण कराया जा सकें।

भवदीय

(विकास मिश्र)
क्षेत्रीय अधिकारी

5–

Annexure-2

Golden View

Mobile : 9717360320

Raj Nagar Extension, NH-58, Opp. M.R. Proview Developers, Ghaziabad (U.P.)

Ref. No. .....

Dated 21 MAY 2024

सेवा में

क्षेत्रीय अधिकारी
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
आई०एन०एस०-2.
सेक्टर-16. वसुन्धरा,
गाजियाबाद-201012

विषयः पत्रांक संख्या 245/NGT/OANO-220/2024
दिनांक 10/05/2024 के संदर्भ में

महोदय,
कृपया उपरोक्त विषय के संदर्भ में अवगत कराना है कि इस समय Offseason होने के कारण वर्तमान से एक माह तक कोई कार्यक्रम/ समारोह का आयोजन M/S Golden View Resorts, Raj Nagar Extension, Ghaziabad में नहीं है।
आपके दुवारा चाही गयी एक माह की समय अवधि में यदि कोई कार्यक्रम/ समारोह आयोजित होता है तो आपको सूचित किया जायेगा

धन्यवाद

प्रार्थी

Deepak Tyagi
(Proprietor)
Golden View Resorts

6-

MOUNT GREEN FARM

An Ideal Palace of Marriages & Party

Khasra No. - 871, Village Noor Nagar Sihani, Opp. Signature Home,
Rajnagar Extension, NH-58, Ghaziabad-~~201 003~~ 201017
Mobile : 9716633518, 9458279544

Ref. No.

Dated : 21-05-2024

सेवा में

क्षेत्रीय अधिकारी
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
आई०एन०एस०-2.
सेक्टर-16. वसुन्धरा,
गाजियाबाद-201012

विषयः पत्रांक 245/NGT/OANO-220/2024
दिनांक 10/05/2024 के संदर्भ में

महोदय,
कृपया उपरोक्त विषय के संदर्भ में अवगत कराना है कि इस समय Offseason होने के कारण वर्तमान से एक माह तक कोई कार्यक्रम/ समारोह का आयोजन M/S Mount Green Farm, Raj Nagar Extension, Ghaziabad में नहीं है।
आपके दुवारा चाही गयी एक माह की समय अवधि में यदि कोई कार्यक्रम/ समारोह आयोजित होता है तो आपको सूचित किया जायेगा

धन्यवाद

प्रार्थी
Mount Green Farm

Neetu Tyagi

(Neetu Tyagi)
Proprietor

7-

Annexure - III

क्षेत्रीय कार्यालय–उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail:roghaziabad@uppcb.in

संदर्भ संख्या : 356 /एनजीटी–214/2024 दिनांक 24/05/2024

सेवा मे,

पुलिस उपायुक्त,
पुलिस विभाग,
गाजियाबाद।

मा0 एनजीटी प्रकरण/महत्वपूर्ण

विषयः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली मे योजित ओ0ए0 संख्या 220/2024 Ms. Somya Singh (Minor) Vs Commissioner of Police, Ghaziabad, UP & Ors. मे पारित आदेश दिनांक 05.03.2024 के अनुपालन के सम्बन्ध मे।

महोदय

कृपया उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली मे योजित ओ0ए0 संख्या 220/2024 Ms. Somya Singh (Minor) Vs Commissioner of Police, Ghaziabad, UP & Ors. मे पारित आदेश दिनांक 05.03.2024 मे निम्न आदेश पारित किये गये हैः–

"1. This original application has been filed by a student appearing in 12th Board examination, residing in MCC Signature Homes, Raj Nagar Extension, Ghaziabad, Uttar Pradesh raising the grievance that unauthorized, illegal and perpetual noise pollution/nuisance is caused due to the high wattage sound amplifiers played in the marriage lawns/banquet namely Golden View Resort and Mount Green Farm/Resort situated just opposite to the colony. As per the allegation the loud music played, crosses the permissible noise limit and disrupts the local residence....."

अवगत है कि उ0प्र0 शासन, पर्यावरण अनुभाग–1, के कार्यालय ज्ञाप संख्या 5/2018/175/55–पर्या–1–2018–98(रिट)/2017 दिनांक 25.01.2018 द्वारा ध्वनि प्रदूषण (विनियमन एवं नियंत्रण) नियम, 2000 यथासंशोधित के प्राविधानों का कड़ाई से अनुपालन किये जाने के सम्बन्ध मे जिला मजिस्ट्रेट, पुलिस आयुक्त या ऐसा कोई अन्य अधिकारी, जो पुलिस उप अधीक्षक की पक्ति के नीचे का न हो, को प्राधिकारी नामित किया गया है, पत्र की छायाप्रति संलग्न है।

अतः आपसे अनुरोध है कि प्रश्नगत प्रकरण के सम्बन्ध मे प्रभावी कार्यवाही किये जाने हेतु तथा कृत कार्यवाही की आख्या इस कार्यालय को प्रेषित किये जाने हेतु सम्बन्धित को निर्देशित करने का कष्ट करे।

संलग्नकःउपरोक्तानुसार।

भवदीय,

(विकास मिश्र)
क्षेत्रीय अधिकारी

प्रतिलिपिः जिलाधिकारी महोदय, गाजियाबाद को सादर सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी

Notice_Anshul_2020

8–

उत्तर प्रदेश शासन
पर्यावरण अनुभाग-1
संख्याः 5/2018/175/55-पर्या-1-2018-98(रिट)/2017
लखनऊ : दिनांक : 25 जनवरी, 2018

कार्यालय ज्ञाप

भारत सरकार द्वारा ध्वनि प्रदूषण की रोकथाम हेतु पर्यावरण (संरक्षण) अधिनियम, 1986 एवं इससे संबंधित नियमावली द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए ध्वनि प्रदूषण के विनियमन एवं नियंत्रण हेतु ध्वनि प्रदूषण (विनियमन एवं नियंत्रण) नियम-2000 प्रख्यापित किए गए हैं जो राजपत्र में प्रकाशन की तिथि दिनांक 14.02.2000 से प्रवृत्त हो गए है। उक्त नियम के नियम-2(ग) के अंतर्गत ''प्राधिकारी'' से अभिप्रेत है और इसके अंतर्गत प्रवृत्त विधियों के अनुसार यथास्थिति, केंद्रीय सरकार या राज्य सरकार द्वारा प्राधिकृत कोई प्राधिकारी या अधिकारी सम्मिलित है, इसके अंतर्गत तत्समय प्रवृत्त किसी विधि के अधीन ध्वनि के संबंध में परिवेशीय वायु गुणता मानकों के अनुरक्षण के लिए अभिहित जिला मजिस्ट्रेट, पुलिस आयुक्त या ऐसा कोई अन्य अधिकारी भी है, जो पुलिस उप अधीक्षक की पंक्ति के नीचे का न हो।

2- ध्वनि प्रदूषण (विनियमन एवं नियंत्रण) नियम-2000 के नियम-2 (ग) में वर्णित ''जिला मजिस्ट्रेट'' का अर्थान्वयन धारा-20, दण्ड प्रक्रिया संहिता, 1973 में वर्णित प्रत्येक कार्यपालक मजिस्ट्रेट के रूप में किया जायेगा।

3- यह कार्यालय ज्ञाप, पूर्व में निर्गत कार्यालय ज्ञाप संख्या-1/2018/34/55-पर्या-1-18-98 (रिट)/2017, दिनांक 11-01-2018 के अनुक्रम में निर्गत किया जा रहा है।

निहालुद्दीन खाँ
संयुक्त सचिव।

1- यह शासनादेश इलेक्ट्रानिकली जारी किया गया है, अतः इस पर हस्ताक्षर की आवश्यकता नही है ।

2- इस शासनादेश की प्रमाणिकता वेब साइट http://shasanadesh.up.nic.in से सत्यापित की जा सकती है ।

9-

संख्या:-5/2018/175/55-पर्या-1-2018-98(रिट)/2017, तद्दिनांक

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1- समस्त अपर मुख्य सचिव/प्रमुख सचिव/सचिव, उ0प्र0 शासन।
2- समस्त विभागाध्यक्ष, उ0प्र0।
3- पुलिस महानिदेशक, उ0प्र0, लखनऊ।
4- समस्त मण्डलायुक्त/जिलाधिकारी/वरिष्ठ पुलिस अधीक्षक/पुलिस अधीक्षक, उ0प्र0 को इस अनुरोध के साथ प्रेषित कि उपरोक्तानुसार अंकित प्राधिकारियों को अपने स्तर से निर्देशित करने का कष्ट करें।
5- अपर पुलिस महानिदेशक, कानून एवं व्यवस्था, उत्तर प्रदेश।
6- निदेशक, पर्यावरण, उ0प्र0 लखनऊ।
7- सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
8- गार्ड फाइल।

आज्ञा से,

(निहालुद्दीन खाँ)
संयुक्त सचिव।

http://shasanadesh.up.nic.in

1- यह शासनादेश इलेक्ट्रानिकली जारी किया गया है, अतः इस पर हस्ताक्षर की आवश्यकता नही है ।
2- इस शासनादेश की प्रमाणिकता वेब साइट http://shasanadesh.up.nic.in से सत्यापित की जा सकती है ।